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Central Administrative Tribunal
Principal Bench.

O.A. 2280/95

New Delhi this the 12th day of February, 1997

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Shri Lal Sahib Singh,
S/o Shri Raja Ram Singh,
R/o Mali Hut,
Sri Krishna Balvatika,
Railway Colony, Thompson Road,
New Delhi.

...Applicant.

By Advocate Shri S.S. Tiwari.

Versus

1. Union of India through
General Manager (Engg),
Northern Railway,
Baroda House,
New Delhi.
2. Divisional Supdt, Engineer(Estate),
D.R.M. Office,
New Delhi Rly Station,
New Delhi.
3. Assistant Engineer (Horticulture),
Northern Railway,
DRM Office, New Delhi Rly Station,
New Delhi. ...Respondents.

By Advocate Shri P.S. Mahendur.

O R D E R (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

This application has been filed by the applicant seeking directions to allow the applicant to retain the present Mali Hut till an alternative accommodation is given to him. After hearing the learned counsel for the applicant at length, the learned counsel has submitted that taking into consideration the situation, he has no objection to vacate the Mali Hut as and when the respondents remove the Jhuggis, which, according to him, are also in the same critical part of the proposed ^{for 13} Railway ~~of~~ extension of the Plateform at New Delhi/Station. Shri P.S. Mahendur, learned counsel for the respondents, has submitted that they have issued public notice for demolition of the Jhuggis so that the extension of the Railway Plateform at New Delhi station ¹³ ~~as~~ not suffered.

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2. In view of the above submissions, the applicant is directed to vacate the Mali Hut as and when the respondents take action to remove the Jhuggis. However, the prayer of the applicant to allot an alternative accommodation is rejected. *No costs*.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)
Member (J)

'SRD'